

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**EIGHTEENTH REPORT**

**SHRIMATI KRISHNA SAHI:** (Begusarai): I beg to move:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1981."

**MR. DEPUTY SPEAKER:** The question is:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1981."

*The motion was adopted.*

15.31 hrs.

**BEEDI WORKERS' WELFARE FUND (AMENDMENT) BILL\***

*(Amendment of sections 4, 5 etc.)*

**SHRI MUKUNDA MANDAL** (Mathurapur): I beg to move for leave to introduce a Bill further to amend the Beedi Workers' Welfare Fund Act, 1976.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Beedi Workers' Welfare Fund Act, 1976."

*The motion was adopted.*

**SHRI MUKUNDA MANDAL:** I introduce the Bill.

**RIGHT TO PRIVACY BILL\***

**SHRI V. N. GADGIL** (Pune): I beg to move for leave to introduce a Bill to provide for right to privacy to every citizen of India.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for right to privacy to every citizen of India."

*The motion was adopted.*

**SHRI V. N. GADGIL:** I introduce the Bill.

**WELFARE OF HANDICAPPED, DISABLED AND MENTALLY RETARDED PERSONS BILL\***

**SHRI B. V. DESAI** (Raichur): I beg to move for leave to introduce a Bill to provide for the welfare by the Government of all persons who are born handicapped, disabled or mentally retarded.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for the welfare by the Government of all persons who are born handicapped, disabled or mentally retarded."

*The motion was adopted.*

**SHRI B. V. DESAI:** I introduce the Bill.

**HIGH COURT OF HIMACHAL PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT HAMIRPUR) BILL\***

**PROF. NARAIN CHAND PARASHAR** (Hamirpur): I beg to move for leave to introduce a Bill to pro-

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[Prof. Narain Chand Parashar]

vide for the establishment of a permanent Bench of the High Court of Himachal Pradesh at Hamirpur.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Himachal Pradesh at Hamirpur."

*The motion was adopted.*

PROF. NARAIN CHAND PARASHAR: I introduce the Bill.

PENSIONS (REGULATION)  
BILL\*

SHRI ATAL BEHARI VAJPAYEE (New Delhi): I beg to move for leave to introduce a Bill to provide for regulation of pensions to Central Government pensioners.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for regulation of pensions to Central Government pensioners."

*The motion was adopted.*

SHRI ATAL BEHARI VAJPAYEE: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Uttamrao Patil . . . Not present.

15.33 hrs.

BLIND PERSONS (EMPLOYMENT)  
BILL—Contd.

MR. DEPUTY-SPEAKER: Now we take up further consideration of Blind

Persons (Employment) Bill moved by Prof. Madhu Dandavate.

Shri Mool Chand Daga to continue.

श्री मूलचन्द डग्गा (पार्ली) :  
उपाध्यक्ष महोदय, हम श्री मधु दण्डवते जी की इस बात के लिए प्रशंसा करते हैं, वे प्रशंसा के पात्र हैं, कि . . .

MR. DEPUTY-SPEAKER: You have already taken 7 minutes. Now you have to conclude.

श्री मूल चन्द डग्गा : बड़ी मेहनत कर के, बड़ी निष्ठा के साथ, उन्होंने जो बिल रखा है, उपाध्यक्ष महोदय, आप ने भी उस को देखा होगा, वह जरूर पारित होना चाहिए यम उसका सर्कुलेशन होना चाहिए—मेरी ऐसी राय है। आज विश्व के अन्दर 45 करोड़ ऐसे आदमी हैं जो विकलांग हैं और हिन्दुस्तान में हिन्दुस्तान की सरकार ने जो फिगर्स दी हैं उस के अनुसार 4 करोड़ 6 लाख आदमी विकलांग हैं। उन्होंने यह भी बतलाया है कि हिन्दुस्तान में 90 लाख के करीब ऐसे लोग हैं जो दृष्टिहीन हैं, 2 लाख 30 हजार ऐसे लोग हैं जो दृष्टिविष के शिकार हैं, जिन को कम नजर आता है। इस विकलांग वर्ग में आप ने जो बिल पेश किया है—इस में दो बातें मुख्य हैं। पेश करने की भावना क्या है? विकलांग आप से क्या नहीं मांगता। वह अपनी मांगों के साथ अपने जीवन का अधिकार मांगता है, स्वाभिमान के साथ वह रहना चाहता है। वह यह नहीं चाहता कि आप उस पर दया करें। उन के साथ सहानुभूति होनी चाहिए और इसीलिए माननीय सदस्य ने यह बिल पेश किया है और मैं इस बात को